

prescribes that an officer has to serve the Government for a minimum stipulated period on completion of training, failing which recovery of Pay and Allowances/ training expenses is done.

(f) Not required in view of answer to (a).

#### **Regularization of contractual employees**

1324. SHRI RANBIR SINGH PARJAPATI:

SHRI UPENDRA KUSHWAHA:

Will the PRIME MINISTER be pleased to state:

(a) whether there is no provision in the rules which empower the Board of Kendriya Bhandar to regularize the services of contractual employees;

(b) if so, under which rule did they regularize the services of contractual employees;

(c) whether the Law Ministry has held the action of the Board *ultra vires* and void;

(d) if so, what action is proposed to be taken against the concerned official; and

(e) whether there is proposal to dissolve the present Board of Kendriya Bhandar and to appoint an Administrator?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANSAMY): (a) and (b) There is no specific provisions in the rules which empower the Board of Kendriya Bhandar to regularize the services of contractual employees. However, Section 49 of MSCS Act and Bye-law 22 of Kendriya Bhandar lays down powers and functions of Board. Bye-law 22(c) of Kendriya Bhandar gives power to Board of Directors to appoint and remove Chief Executive/Managing Director and such other categories of employees as may be prescribed in the recruitment rules or as may be decided by the Board. Kendriya Bhandar has informed that the Board of Director exercised their discretionary powers under bye-law 22 (c) and regularized the services of contractual employees.

(c) Yes, Sir.

(d) On the basis of advice of Ministry of Law and Justice, Kendriya Bhandar has been directed to take appropriate action in the matter.

(e) No, Sir.